

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 286 OF 2015

Dated: 15th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Punjab Energy Development Agency (PEDA) ...Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Arjun Grover
Mr. Aditya Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1

Mr. Arun Sharma
Mr. Tajender Kumar Joshi for R.2

Ms. Suparna Srivastava for PSPCL

ORDER

Learned counsel for Respondent No.3 seeks a week's time to file reply. He may file the same on or before 23.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed after serving copy on the other side.

List the matter on **02.03.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh